

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "A" NEW DELHI**

**BEFORE SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER  
AND  
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

आयकर अपील सं./I.T.A. No.6139/Del/2018

(निर्धारण वर्ष / Assessment Year : 2014-15)

Alka Anat C/o Kapil Goel Advocate F-26/124, Sector-7, Rohini Delhi-110085	<b>बनाम/</b> Vs.	ITO Ward-32 (3) New Delhi
स्थायी लेखा सं./जीआइआर सं./PAN/GIR No. AFSPA2064H		
(अपीलार्थी /Appellant)	..	(प्रत्यर्थी / Respondent)

अपीलार्थी ओर से /Appellant by :	Shri Kapil Goel, Advocate
प्रत्यर्थी की ओर से / Respondent by :	Sh. Zahid Parvez, Sr. DR

सुनवाई की तारीख / Date of Hearing	13/06/2022
घोषणा की तारीख /Date of Pronouncement	13 /06/2022

**आदेश/ORDER**

**PER PRADIP KUMAR KEDIA, AM:**

The captioned appeal has been filed at the instance of the assessee against the order of the Commissioner of Income Tax (Appeals)-11, New Delhi ('CIT(A)' in short), dated 02.08.2018 concerning AY 2014-15.

2. The captioned assessee has sought to withdraw the appeal listed above on the ground that assessee has opted to avail benefits of 'Vivad se Vishwas Scheme, 2020' (VSV). As per letter filed by

assessee, it is submitted that assessee does not seek to pursue the said appeal owing to exercise of option for availing VSV Scheme and consequently requested that assessee's application for withdrawal of appeal may please be granted.

3. The Id. Departmental Representative for the Revenue stated that he has no objection to withdraw the appeals in the circumstances narrated on behalf of the assessee.

4. In the light of written requests made on behalf of the captioned party, the appeal is dismissed as withdrawn. However, in the event, the assessee fails to avail the benefit of VSV Scheme for any bonafide reasons, then the assessee concerned will be at liberty to seek restoration of original appeal for hearing before ITAT in accordance with law.

5. In the result, the captioned appeal is dismissed as withdrawn.

**This Order pronounced on 13/06/2022**

Sd/-  
**(C.N. PRASAD)**  
**JUDICIAL MEMBER**

Dated: 13/06/2022

\*Neha, Sr. Private Secretary

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-  
**(PRADIP KUMAR KEDIA)**  
**ACCOUNTANT MEMBER**

ASSISTANT REGISTRAR  
ITAT NEW DELHI

Date of dictation	14.06.2022
Date on which the typed draft is placed before the dictating Member	14.06.2022
Date on which the typed draft is placed before the Other Member	14.06.2022
Date on which the approved draft comes to the Sr. PS/PS	14.06.2022
Date on which the fair order is placed before the Dictating Member for pronouncement	14.06.2022
Date on which the fair order comes back to the Sr. PS/PS	14.06.2022
Date on which the final order is uploaded on the website of ITAT	15.06.2022
Date on which the file goes to the Bench Clerk	
Date on which the file goes to the Head Clerk	